

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 23/2026 in Petition No. 320/TT/2023

Subject : Application for bringing on record certain documents regarding subsequent developments in Petition No. 320/TT/2023, under Regulation 26 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

Petitioner : Damodar Valley Corporation (DVC).

Respondents : West Bengal State Electricity Distribution Company Limited (WBSEDCL) and Anr.

Date of Hearing : **3.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ashutosh Srivastava, Advocate, DVC

Record of Proceedings

The matter was heard through a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that the instant Interlocutory Application (IA) has been filed for placing certain documents on record, which were inadvertently not filed in Petition No. 320/TT/2023. These documents are necessary for the computation of tariff as they have a bearing on the tariff calculations for all the assets covered under the instant Petition. These facts were submitted to the Commission during the hearing dated 20.6.2025 in Petition No. 410/TT/2025 (filed by DVC).

3. Considering the submissions made by the learned counsel for the Petitioner, the Commission observed that the order in Petition No. 320/TT/2023 was reserved vide the RoP for the hearing dated 27.9.2024 and due to this instant IA, the matter is relisted and heard.

4. After the hearing, the Commission directed as under:

a) Issue notice to the Respondent(s); and



- b) The Respondent(s) to file their respective replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within a week, thereafter.
5. The IA will be listed for further hearing on **16.4.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

